

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 1/2015**  
**CA. NO.**

**CORAM:**

**PRESENT: SH. R. VARDHARAJAN**  
**HON'BLE MEMBER (J)**


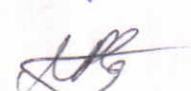
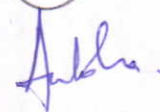

**SH.M. K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2016**

**NAME OF THE COMPANY: M/s Union of India V/s. Financial Technologies (India) Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 388b**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

- |    |                     |         |                                |   |
|----|---------------------|---------|--------------------------------|---|
| 1. | Harshvardhan-Jha    | (Adv.)  | For Resp. No. 29.              |   |
| 2. | RANJANA ROY GAWATI  | ] Adv ] | ] For INTERVENORS<br>- SHAKT ] |  |
| 3. | ABHAY PRATAP SINGH  |         |                                |   |
| 4. | ABHIMANYU MAHAJAN,  | ] Adv ] | ] For RESPONDENT<br>No. 20     |  |
|    | ANUBHA GOEL , Adv   |         |                                |   |
| 5. | Rishi Agarwala, Adv | ] Adv ] | ] Resp. No. 1 ]                |  |
|    | Meenjal Bhatt, Adv  |         |                                |   |
|    | Piyanka Jora, Adv.  |         |                                |   |

(10.) P. Mayesh  
Chirag Samwal  
Ajay Upadhyay

- (For Respondents)  
All  
Hick

**ORDER**

Learned Counsel for the respondent<sup>-29</sup> is present. Learned Counsel has stated that he has moved an application for the withdrawal of the application CA 13/C-ii/2016. In view of the submissions made by the Learned Counsel for the respondent, the application is dismissed as withdrawn.

Sd/-

(R.Varadharajan)  
Member (Judicial)

Sd/-

(Maharaj Krishan Hanjura)  
Member (Judicial)